

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1079/20
FIR No.114/20, P.S. Paschim Vihar East
U/s 323/308/341/354/452/506/509/34 IPC

State Vs. Sonu

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Kartikey Azad, Ld. Counsel for complainant
Sh. Sanjeev Sharma, Ld. Counsel for accused*

This is an application dated 18.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Sonu for grant of anticipatory bail.

Reply dated 19.05.2020 has been received through Dak.

Ld. Counsel for the accused has submitted that the prime accused Gajender @ Rahul has already been released on bail vide order dated 04.05.2020 and as per the FIR, there is no specific role attributed to present applicant Sonu who is a young man of 22 years and is ready to join the investigation.

Ld. Counsel for the complainant has submitted that the present applicant Sonu has used cricket bat and caused injuries to one Naresh whose MLC has not been obtained till date.

He has submitted that he has video of the occurrence showing the accused/applicant Sonu causing injuries.

IO has not come nor the medical record of the injured has been produced.

Issue notice to IO to appear with case file and MLC of injured on 28.05.2020.

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State Vs. Sonu

19.05.2020

The accused Sonu shall join the investigation on 27.05.2020 at 4 PM, after getting conducted his Covid-19 test today itself, before the IO and shall furnish details of his present and permanent addresses to the IO with supporting documents.

Be listed on **28.05.2020** for further hearing.

Till then, no coercive steps for arrest shall be taken by the IO.

Dasti copy of order is allowed to the parties, as prayed.

A copy of order be attached with notice of IO for compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.6/20, P.S. Tilak Nagar
U/s 15/25/29/61 NDPS Act

State Vs. Hardeep Singh

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Harish Kumar, Ld. Counsel for accused
IO SI Tinku PS Tilak Nagar*

This is an application dated 27.04.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Hardeep Singh for grant of interim bail on the ground of illness of his grand parents.

Reply dated 19.05.2020 has been filed by IO.

IO has informed that the accused was found in possession of commercial quantity of Dodapost.

The interim bail is requested on the ground of illness of the grand parents but no medical document has been produced nor verification could be done for the want of such documents.

Let the medical documents be produced on record and be forwarded to the IO through Whatsapp who on receiving of such documents shall verify the same and submit the report to that effect.

Be listed on **26.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.249/19, P.S. Paschim Vihar West
U/s 498A/304B/34 IPC

State Vs. Rukmani

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Rajan Bhatia, Ld. Counsel from DLSA for accused*

This is an application dated 11.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rukmani for grant of interim bail.

Ld. Counsel for the applicant has submitted that the accused is aged 74 years and is suffering from Hypertension, Bronchial Asthma, Cholelithiasis and Bilateral cataract.

As the case of the accused is covered within the parameters of the guidelines of Hon'ble Supreme Court and in the category of III of Item 4 of the directions given in Minutes of Meeting dated 18.04.2020 of Hon'ble High Court regarding criterion towards de-congestion of jails due to corona outbreak, she is directed to be released on bail for a period of 45 days from the date of release on furnishing personal and surety bond in the sum of Rs.20,000/- with one surety of like amount to the satisfaction of the Jail Superintendent.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

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FIR No.249/19, P.S. Paschim Vihar West
U/s 498A/304B/34 IPC

State Vs. Rukmani

19.05.2020

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Dasti copy of order is allowed to the parties, as prayed.

(Dr. Archana Sinha)

Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.13/20, P.S. Ranjit Nagar
U/s 7/8 POCSO Act

State Vs. Palvinder

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Rajan Bhatia, Ld. Counsel from DLSA for accused
IO W/SI Meeakshi PS Ranjit Nagar*

This is an application dated 23.04.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Palvinder for grant of interim bail for 45 days.

Reply dated 19.05.2020 has been filed by IO.

Ld. Counsel for the applicant has submitted that the case of the accused is covered within the parameters of the guidelines of Hon'ble Supreme Court as the offences alleged are punishable for less than 7 years and accused is in custody since 11.01.2020 for more than 3 months and is covered in Item No.3 of the guidelines issued by Hon'ble High Court regarding criterion towards de-congestion of jails.

IO has informed that the matter is pending trial before the Court of Ms.Sugandha Aggarwal, Ld. ASJ.

Let the Jail Superintendent report be called regarding the medical status of the applicant/accused and as to whether the case of the accused is covered within the parameters of High Powered Committee constituted for such purpose.

Be listed for **27.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.13/20, P.S. Ranjit Nagar
U/s 7/8 POCSO Act

State Vs. Palvinder

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Rajan Bhatia, Ld. Counsel from DLSA for accused
IO W/SI Meeakshi PS Ranjit Nagar*

This is an application dated 23.04.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Palvinder for grant of interim bail for 45 days.

Reply dated 19.05.2020 has been filed by IO.

Ld. Counsel for the applicant has submitted that the case of the accused is covered within the parameters of the guidelines of Hon'ble Supreme Court as the offences alleged are punishable for less than 7 years and accused is in custody since 11.01.2020 for more than 3 months and is covered in Item No.3 of the guidelines issued by Hon'ble High Court regarding criterion towards de-congestion of jails.

IO has informed that the matter is pending trial before the Court of Ms.Sugandha Aggarwal, Ld. ASJ.

Let the Jail Superintendent report be called regarding the medical status of the applicant/accused and as to whether the case of the accused is covered within the parameters of High Powered Committee constituted for such purpose.

Be listed for **27.05.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.694/18, P.S. Paschim Vihar East
U/s 307/324/323/34 IPC & 25/27/54/59 Arms Act

State Vs. Surender

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. N.C. Gupta, Ld. Counsel for accused
IO SI Manoj PS Paschim Vihar East*

This is an application dated 18.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Surender for grant of bail.

Reply dated 19.05.2020 has been filed by IO.

It is informed by the IO that the regular bail of the applicant/accused has already been dismissed from the Hon'ble High Court of Delhi vide orders dated 19.07.2019 and that the testimony of the injured is not complete as his cross-examination is not being done till date.

Ld. Counsel for the applicant/accused submits that the injured was not appearing for his cross-examination for number of dates and the accused is in custody for last one-and-a-half year and that the application for regular bail may be treated as a request for interim bail for 45 days for the purpose of taking care of his minor daughter of 8 years and his wife who have no source of income and are on the verge of starvation due to lockdown.

Let the IO verify the facts for the ground taken for interim bail and submit the report on 20.05.2020.

Be listed for hearing on **20.05.2020**.

Dasti copy of order be given to IO for compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.56/19, P.S. Khyala
U/s 323/376(2)/376AB IPC & 6 POCSO Act

State Vs. Sewa Ram @ Shiva

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Smt.M, mother of the prosecutrix/complainant
Sh. C.B. Garg, Ld. Counsel for accused
IO W/SI Satyawati*

This is an application dated 11.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sewa Ram @ Shiva for grant of interim bail for 45 days.

Reply dated 19.05.2020 has been filed by IO.

In support of the bail application, it is submitted on behalf of the applicant/accused that the prosecutrix has been examined in the Court and was turned hostile and only her mother is yet to be examined who is present before this Court and has submitted that the accused has not committed any wrong and due to some understanding the complaint was made by her. She has given her statement in writing in the Court itself to that effect.

Ld. Addl. PP, on behalf of the State, has submitted that the testimony of the complainant is yet to be recorded and the offences are serious in nature.

Considering that the complainant has given 'no-objection' for grant of bail to the accused and the prosecutrix has turned hostile as stated by the Counsel at Bar and admitted by IO who confirms that the prosecutrix was hostile before the Court,

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State Vs. Sewa Ram @ Shiva

19.05.2020

observing that there is a policy of de-congestion of jails for the time being, due to corona outbreak and directions to release the accused on bail for interim period in appropriate cases, in the above-noted circumstances, the accused is directed to be released on bail for a period of 45 days on furnishing personal and surety bond in the sum of Rs.20,000/- with one surety of like amount to the satisfaction of the Duty MM/Jail Superintendent, as the case may be, with the condition that the accused shall stay away from the prosecutrix atleast at a distance of 15 kilometers during the period of interim bail and shall not have any contact through any mode with the prosecutrix.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI
FIR No.49/11, P.S Tilak Nagar
U/s 302/308/34 IPC

State Vs. Kanta Prasad

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Rajan Bhatia, Ld. Counsel from DLSA for accused
IO Inspector Gursewak Singh*

This is an application dated 18.03.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Kanta Prasad for grant of interim bail for 30 days on the ground of illness of the old mother aged 86 years.

IO has informed that he has not received the copy of application. The same be supplied to him.

The interim bail is sought on the ground of illness of mother of applicant but no medical documents have been placed. Ld. Counsel has informed that he is from DLSA and has received the bail application from jail and the accused is covered within the parameters of the guidelines of Hon'ble Supreme Court.

Let the Jail Superintendent report be called regarding the status of the applicant/accused and as to whether the case of the accused is covered within the parameters of High Powered Committee constituted for such purpose, and also the medical documents relating to the illness of the mother of applicant/accused.

Ld. Counsel is directed to furnish the medical documents of the illness of the mother, if any, to the IO for verification.

Be listed for **27.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.108/09, P.S. Mianwali Nagar
U/s 302/34 IPC & 25/27 Arms Act

State Vs. Paramjeet Dalal @ Monu

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Jitender Sethi, Ld. Counsel for accused
IO W/Inspector Domnica PS Paschim Vihar West*

This is an application dated 14.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Paramjeet Dalal @ Monu for grant of interim bail for 45 days for the purpose of surgery of his mother for gall bladder stone, scheduled for 22.05.2020.

Reply has already been filed by IO.

As per the crime report of SCRB, the accused is having six cases on his account out of which in two cases vide FIR No.104 and 611/20, Ld. Counsel submits that the accused has been granted interim bail for the above stated purpose. The case vide FIR No.611/20 is not in the list of the cases shown in SCRB report, thus including such case, the accused is having seven cases on his account.

Ld. Counsel submits that except 4 cases, two in which bail applications are pending before this Court and other two in which he was granted interim bail, the accused has been either discharged or acquitted.

Let the IO submit the present status from SCRB about such cases and Ld. Counsel may submit from his records if he has final orders of acquittal or discharge in his office. Contd..2

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FIR No.108/09, P.S. Mianwali Nagar
U/s 302/34 IPC & 25/27 Arms Act

State Vs. Paramjeet Dalal @ Monu

19.05.2020

In any way, the case is not covered within the parameters of guidelines issued for de-congestion of jails due to corona outbreak as the accused is falling within the exception having number of cases in his account and the case present before this Court is u/s 302 IPC.

The factum of surgery of the mother of the accused has already been verified. The IO shall submit the report about the constitution of family as to whether there is anybody except the accused to take care of the mother of the accused during her surgery and post-surgery treatment.

Be listed for further hearing on **21.05.2020**.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)

Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.614/09, P.S. South Rohini
U/s 411/34 IPC & 25/27/54/59 Arms Act

State Vs. Paramjeet Dalal @ Monu

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Jitender Sethi, Ld. Counsel for accused
IO HC Rohtash PS South Rohini*

This is an application dated 14.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Paramjeet Dalal @ Monu for grant of interim bail.

This is an application dated 14.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Paramjeet Dalal @ Monu for grant of interim bail for 45 days for the purpose of surgery of his mother for gall bladder stone, scheduled for 22.05.2020.

Reply has already been filed by IO.

As per the crime report of SCRB, the accused is having six cases on his account out of which in two cases vide FIR No.104 and 611/20, Ld. Counsel submits that the accused has been granted interim bail for the above stated purpose. The case vide FIR No.611/20 is not in the list of the cases shown in SCRB report, thus including such case, the accused is having seven cases on his account.

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FIR No.614/09, P.S. South Rohini
U/s 411/34 IPC & 25/27/54/59 Arms Act

State Vs. Paramjeet Dalal @ Monu

19.05.2020

Ld. Counsel submits that except 4 cases, i.e. two cases in which bail applications are pending before this Court and other two cases he was already granted interim bail, the accused has been either discharged or acquitted.

Let the IO submit the present status from SCRB about such cases and Ld. Counsel may submit from his records if he has final orders of acquittal or discharge in his office.

In any way, the case is not covered within the parameters of guidelines issued for de-congestion of jails due to corona outbreak as the accused is falling within the exception having number of cases in his account.

The factum of surgery of the mother of the accused has already been verified. The IO shall submit the report about the constitution of family as to whether there is anybody except the accused to take care of the mother of the accused during her surgery and post-surgery treatment.

Be listed for further hearing on **21.05.2020**.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.318/17, P.S. Moti Nagar
U/s 302/394/397/34

State Vs. Lalit Chandna

19.05.2020

(Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Yogesh Sharma, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 23.04.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Lalit Chandna for grant of interim bail for 45 days.

In support of the bail application, it is submitted on behalf of the applicant/accused that the wife of the accused is due for surgery for which the accused is required. In support of the ground taken, the medical document of Babu Jagjivan Ram Hospital, Jahangirpuri has been placed on record but that pertains to a date of 15.11.2019 and the date of prescribed surgery is not clear on such casualty receipt. It is also submitted that the wife of accused is in the containment area these days and is not able to procure the fresh certificate.

In these circumstances, issue notice to IO to get the certificate verified from the hospital concerned and also verify the present medical and physical status of the wife of the applicant to ascertain the status of requirement of surgery and appear before this Court on 22.05.2020 with the report.

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FIR No.318/17, P.S. Moti Nagar
U/s 302/394/397/34

State Vs. Lalit Chandna

19.05.2020

It is also informed that almost all the witnesses material in nature have been examined during trial and two of them were turned hostile. If possible, the judicial record of the concerned Court may also be summoned for further hearing on the application.

Be listed on **22.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.318/17, P.S. Tilak Nagar
U/s 302/34 IPC

State Vs. Vishwajeet Singh @ Vishnu

19.05.2020

Present: *Shri Robin Singh, Ld. Addl. PP for the State*
Sh. Deepak Malik, Ld. Counsel for complainant
Sh. Yashpal Jolly, Ld. Counsel for accused
IO Inspector Gursewak Singh

This is an application dated 13.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vishwajeet for grant of interim bail.

Reply dated 19.05.2020 has been filed by IO.

IO has submitted that the bail application on the same ground has already been dismissed on 04.05.2020 from the Court of Sh.Ankur Jain, Ld. ASJ and that the ground taken is illness of wife of accused who is sitting outside.

Ld. Counsel for complainant submits that wife of accused who is sitting outside is hale and hearty.

At request of counsel as he has not brought the personal file, adjourned for **20.05.2020**.

IO Inspector Gursewak has shown his inability to attend the Court on 20.05.2020. He is exempted. He may send anybody on his behalf.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.1322/15, P.S. Punjabi Bagh
U/s 377/323/506 IPC and 6 POCSO Act

State Vs. Ajay Kumar

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Chirag Khurana, Ld. Counsel for accused
IO absent*

This is an application dated 23.04.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ajay Kumar for grant of interim bail for 45 days.

The matter pertains to offences u/s 377/323/506 IPC and 6 POCSO Act. The IO is not present. Notice was also not sent to the complainant as per the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Issue notice to SHO to comply the directions regarding notice to the complainant/prosecutrix and the SHO / IO shall appear with case file and status report on **23.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.181/19, P.S. Tilak Nagar
U/s 392/394/395/397/149/411/34 IPC

State Vs. Himanshu Bakshi

19.05.2020

(Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Kamaldeep, Ld. Counsel for accused
(present through Video Conferencing)
IO SI Vinod PS Tilak Nagar*

This is an application dated 06.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Himanshu Bakshi for grant of interim bail.

Reply dated 19.05.2020 has been filed by IO.

In support of the bail application, it is submitted on behalf of the applicant/accused that the interim bail for 45 days for the accused is sought on the ground that his mother has been murdered and he was residing with his Maasi namely Smt. Rama Bakshi who is 67 years old lady and as per the directions of Delhi government, she cannot come out of the house during lockdown for her daily nitty-gitty to run her life. Thus, he is required to be released on bail for making arrangement of her daily essential needs.

IO is directed to verify the constitution of his family and the status of his Maasi as stated and submit the report on 22.05.2020. IO shall appear with such report on 22.05.2020.

Be listed on **22.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.18/14, P.S. Special Cell
U/s 20 NDPS Act

State Vs. Ram Avtar @ Rama

19.05.2020

(Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Akshay Bhandari, Ld. Counsel for accused
(present through Video Conferencing)
IO SI Surender PS Spl Cell*

This is an application dated 28.04.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ram Avtar @ Rama for grant of interim bail for 3 weeks.

In support of the bail application, it is submitted on behalf of the applicant/accused that the wife of the accused is suffering from Arthritis and other related ailments and he needs interim bail for 3 weeks for the purpose of treatment and further management.

IO has informed that he could not get the application for bail or the documents annexed. The same be supplied today and IO is directed to get it verified either physically or through e-mode from the hospital concerned and submit the report on or before 23.05.2020.

Be listed on **23.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) / Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.192/2020, P.S. Rajouri Garden
U/s 420/467/471 IPC

State Vs. Khushid Ahmed

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Dinesh Rohilla, Ld. Counsel alongwith complainant
Sh. Utsav Saini, Ld. Counsel for accused
ASI Jagmal Singh for IO*

This is an application dated 12.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Khushid Ahmed for grant of interim bail.

Reply dated 19.05.2020 has been filed by IO.

Ld. Counsel for the applicant has fairly admitted that the case of the accused is not covered within the parameters of the guidelines of Hon'ble Supreme Court as the offences alleged are punishable upto life imprisonment and the period of custody of the accused is only 2 months since the day of arrest.

He seeks an adjournment of the bail application to address the same on merits as well as he wants to negotiate with the complainant for satisfying the cause by way of making payments and then he wants to address the bail application.

Let the Jail Superintendent report be called regarding the medical and physical status of the applicant/accused.

At request, adjourned for hearing on the bail application on **03.06.2020**. IO shall appear with case file on that date.

The counsels want to address the bail application by physical appearance and thus not to put up through VC.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No. 1061/20
FIR No.144/20, P.S. Moti Nagar
U/s 363/376 IPC & 4 POCSO Act

State Vs. Jitender Choudhary

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Anil Kumar, Ld. Counsel for accused
IO is absent*

This is an application dated 14.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Jitender Choudhary for grant of regular bail.

An undated reply of IO SI Rajni PS Moti Nagar has been sent. IO is not present.

The matter pertains to offences u/s 363/376 IPC and 4 POCSO Act. IO is not present nor the notice was sent to the complainant as per the mandate as per the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Issue notice to SHO to comply the directions regarding notice to the complainant/prosecutrix and the SHO / IO shall appear with case file and status report on **21.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No. 1059/20
FIR No.397/20, P.S. Patel Nagar
U/s 420 IPC

State Vs. Mayur Hindfurao Salunkhe

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Abdul Rehman, Ld. Counsel for accused
IO is absent*

This is an application dated 14.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Mayur Hindfurao Salunkhe for grant of bail.

Reply has already been filed on record.

Ld. Counsel has submitted that the other two co-accused persons have already been released on bail but he is not having the copy of orders or the date of bail, for which he requests for calling of the IO and if possible, the judicial record as the charge-sheet pertaining to such accused persons has already been filed.

Issue notice to IO to appear in person with detailed reply, including the dates of orders of bail of the co-accused persons, if any, for 23.05.2020.

The judicial record, if possible be also called for that date.

Be listed on **23.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1074, 1075 & 1076/20
FIR No.84/20, P.S. Paschim Vihar West
U/s354/451/379/323/506/34 IPC

**State Vs. (1) Mohini Singhal
(2) Kamal Singhal
(3) Santosh Singhal**

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Sourav Goel, Ld. Counsel for accused persons
IO SI Mahender Prakash PS Paschim Vihar West*

These are three bail applications all dated 18.05.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants Mohini Singhal, Kamal Singhal and Santosh Singhal for grant of anticipatory bail.

Reply dated 19.05.2020 has been filed by IO.

It is informed that the first application moved u/s 438 Cr.PC for all the three accused persons was moved before Sh.R.K. Singh, Ld. ASJ on 12.03.2020 when the interim protection was granted to them with the directions to join the investigation and the date fixed was 26.03.2020 but by that time there was a lockdown in the Country due to corona outbreak w.e.f. 23.03.2020 and on 26.03.2020, none could appear and the applications were dismissed and accordingly the interim protection had gone.

The investigation could also not join by any of them and there are allegations and counter-allegations to that effect for joining or not joining the investigation by the IO.

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Bail application No. 1074, 1075 & 1076/20
FIR No.84/20, P.S. Paschim Vihar West
U/s354/451/379/323/506/34 IPC

**State Vs. (1) Mohini Singhal
(2) Kamal Singhal
(3) Santosh Singhal**

19.05.2020

It is submitted that there are two cross-cases registered vide FIR No.83/20 and 84/20 (the present case) against each other as in FIR No.83/20 the present applicant Mohini is the complainant and in the present case one Mehak who allegedly has affairs with the husband of Mohini is the complainant.

As per the IO in case vide FIR No.83/20, there are three accused persons including the complainant of this case but neither any investigation has been progressed nor any arrest has been made.

All the three accused persons are ready to join the investigation and it is ensured by their counsel that they shall join the investigation as per the directions.

All the three applicants/accused persons are now directed to join the investigation, after getting themselves tested for Covid-19 for which the counsel has informed that the process may take atleast one week's time to get the report.

The accused persons shall join the investigation on 03.06.2020 at 12 noon positively and further as and when required by the IO and the IO shall ensure his presence there in the police station for the purpose of investigation subject to production of the

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**State Vs. (1) Mohini Singhal
(2) Kamal Singhal
(3) Santosh Singhal**

19.05.2020

covid-19 report by the applicants. It is impressed upon that in case the accused persons do not join, the IO shall inform in writing to the Duty Magistrate or the concerned MM as the case may be on that date, just on the very next day and in case the applicants face any difficulty in joining the investigation they shall also do the same by informing the concerned MM/Duty MM or the Vacation Judge at Sessions in writing. But non-joining of the investigation shall be taken very seriously and the steps for getting them tested for covid-19 shall be taken from today itself.

The applicants/accused shall also produce their residential proofs with details of their addresses to the IO with the supporting documents.

Issue notice to the IO of FIR No.83/20 to appear with case file at the time of further hearing on the bail applications of the present applicants.

Be listed for hearing on 05.06.2020.

Till then, no coercive steps of arrest of accused persons shall be taken by the IO.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No. 1077/20
FIR No.199/20, P.S. Patel Nagar
U/s 323/376/506/354/354C IPC

State Vs. Sunil

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Prateek Chauhan, Ld. Counsel for accused
IO W/SI Nisha PS Patel Nagar*

This is an application dated 18.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sunil for grant of interim bail on the ground of serious illness of father of accused as he is on oxygen for 16-18 hours at home.

Reply dated 19.05.2020 has been filed by IO.

The matter pertains to offences u/s 323/376/506/354/354C IPC. Notice was not sent to the complainant as per the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Issue notice to SHO to comply the directions regarding notice to the complainant/prosecutrix and the SHO / IO shall appear with case file and status report on **20.05.2020**.

Dasti copy of order is allowed to the IO for compliance and also to the parties.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.1525/14, P.S. Rajouri Garden
U/s 326A/397/392/394/120B/411/34 IPC

State Vs. Ashok Yadav

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Vivek Aggarwal, Ld. Counsel for accused*

This is an application dated 13.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Ashok Yadav for extension of interim bail.

Ld. Counsel has submitted that vide order dated 15.04.2020, interim bail was granted for a period of one month that was expiring on 15.05.2020 and extension of the interim bail was granted until today on 19.05.2020 in terms of the orders passed by Hon'ble High Court in W.P (C) No.3037/2020 and he seeks the interim bail to be extended till 15.06.2020 on the basis of such orders.

The interim bail granted vide order dated 15.04.2020 shall stand extended upto 15.06.2020 on the same terms and conditions, in case, the case of the applicant is covered within the ambit of such orders.

The information to the Jail Superintendent be sent accordingly.

The application dated 13.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Ashok Yadav for extension of interim bail stands disposed of.

Dasti copy of order is allowed to the parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1078/20
FIR No.358/20, P.S. Tilak Nagar
U/s 307/34 IPC

State Vs. Amarjeet Singh

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Yashpal Jolly, Ld. Counsel for accused
IO SI Tinku Shokeen PS Tilak Nagar*

This is an application dated 13.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Amarjeet Singh for grant of regular bail.

Reply dated 19.05.2020 has been filed by IO.

In support of the bail application, it is submitted on behalf of the applicant/accused that there was a quarrel between two groups however cross FIR was not registered at the instance of the group of the accused persons and that the present applicant Amarjeet though allegedly his presence is shown was not attributed to any specific role in the occurrence except general allegations of attacking.

According to the IO there were two injured in the alleged occurrence and according to the MLC of injured Mandeep, the injuries are simple in nature, however, the MLC of injured Navdeep could not be obtained, however, it is anticipated that it may be grievous as being caused by Kirpan.

Let the MLC of the injured persons be produced by the IO for further hearing on the application on **22.05.2020**.

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Bail application No. 1078/20
FIR No.358/20, P.S. Tilak Nagar
U/s 307/34 IPC

State Vs. Amarjeet Singh

19.05.2020

IO shall appear with the case file and medical report on
22.05.2020.

Ld. Counsel has also informed that the wife of accused is suffering from asthma and is not well. Medical records have been produced. Let the IO to verify the same and file verification report on 22.05.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Application No. 147
FIR No.22/19, P.S. Patel Nagar
U/s 420 IPC

Rajinder Kumar Gambhir Vs. State

19.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
None for applicant/complainant*

This is an application dated 20.01.2020 moved U/s 439(2) Cr.PC on behalf of complainant Rajinder Kumar Gambhir for setting aside of order dated 19.12.2019 passed by the Court of Ms.Neha, Ld. ACMM whereby the application u/s 437 (5) Cr.PC moved by the complainant seeking cancellation of bail of accused was dismissed.

None has appeared for the applicant despite repeated calls upto this time, thus, the application stands dismissed in default.

(Dr. Archana/Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020

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FIR No.162/19, P.S. Paschim Vihar West
U/s 307/34 IPC & 25/54/59 Arms Act

State Vs. Vinod

19.05.2020

The application is dismissed as withdrawn.

Dasti copy of order is allowed to the parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 19.05.2020